

[Shri Shyam Nandan Mishra]

as far back as 1969 So, it seems that the persons affected knew what the author of the notification did not know—for very good reasons!

Therefore my submission would be that in view of all this, there are no tenable arguments advanced by the hon Minister. May I also say that what he has submitted to the House is an insult to this House?

SOME HON MEMBERS No, no

SHRI PILOO MODY I am terribly insulted

SHRI SHYAMNANDAN MISHRA Since this has not only the element of contempt this has also the culpability in respect of the violation of a particular Act, relating to the Defence of works Act, let all those persons sitting on the other side and, particularly, on the Treasury Benches ponder over this that if this matter is taken to the court—it is indeed a matter which is actionable in the court—and, here, the culpability for violation of both the privilege and contempt of the House and also of the Defence of India Act is involved (Interruptions)

MR SPEAKER That is for the court to decide.

SHRI SHYAMNANDAN MISHRA. The way in which he has treated the House with arguments which are wholly untenable (Interruptions) My submission, therefore, is this

Finally, in 1967 or 1968, the present Finance Minister but at that time the Home Minister, Mr. Y. B Chavan, had come forward before the House to say that he would like the matter—because it related to him—to be referred to the Committee of Privileges. It was Mr Atal Bihari Vajpayee who had brought up the matter which related to the printing of the Budget. Later on, he took the stand that political motivations were introduced (Interruptions) My submission is, because there are issues of

defence and security of the country involved, let the Minister himself come forward and ask for reference of this matter to the Privileges Committee. That will help us to investigate the matter fully

MR SPEAKER On the one hand you say it is for the House and, on the other hand you are asking for the reference to the Privileges Committee

Now I will not allow any further discussion (Interruptions)

SHRI SHYAMNANDAN MISHRA Already, this has been done

Even Profumo came and made amends. Let some of the Profumos on the other side also make amends

MR SPEAKER Now, I call Shri Atal Bihari Vajpayee and Shri Samar Guha Motions under Rule 377

SHRI JYOTIRMOY BOSU What is your ruling? Would you circulate all the statements to the Members and fix some time?

MR SPEAKER There is no question of circulating. Everything spoken in the House is considered as circulated. That will come to you

SHRI JYOTIRMOY BOSU What about fixing the time for it?

MR SPEAKER If you want to put it to the House, I will put it to the House. Do you want it to be put to the House? Yes. So, I will fix the time

12.50 hrs.

MATTER UNDER RULE 377
REPORTED ARREST OF A PAKISTANI
SPY IN MEERUT

श्री प्रदल बिहारी वाक्येशी (गवालियर):
राज के समाचार पत्रों में एक खबर छपी है।
वह खबर बड़ी गंभीर है और इसमें
कहा गया है कि मेरठ में एक जासूस पकड़ा

गया है। उस जासूस को मिटी मजिस्ट्रेट के सामने पेश किया गया है। मिटी मजिस्ट्रेट ने उसे जमानत पर छोड़ने से इनकार कर दिया। मेरठ के पुलिस सूत्रों ने बताया है कि यह पाकिस्तानी पहले पाकिस्तान में पुलिस इन्स्पेक्टर हुआ करता था। और वहाँ वह मेरठ छावनी के इलाके में घूम रहा था। उसे संदिग्ध भ्रवस्या में गिरफ्तार किया गया। उस जासूस के पाम से दो लिफाफे निकले हैं जिन में से एक लिफाफा युनियन मिनिस्टर आफ स्टेट का है और दूसरा लिफाफा एक पार्लियामेंट के मेम्बर का है। उस के बारे में कहा जाता है कि वह बिना किसी विजा के 1971 में भारत और पाकिस्तान के युद्ध के दिनों में आया था। इस में पार्लियामेंट के मेम्बर का नाम लिया गया है और एक राज्य मंत्री का नाम लिया गया है। मैं चाहता हूँ कि सब मंत्रियों पर शक किया जाय, सब पार्लियामेंट के मेम्बरो को संदेह की नजर से देखा जाय इसमें श्रच्छा यह है कि इस सम्बन्ध में सरकार अधिकृत रूप से वक्तव्य दे कि क्या पाकिस्तानी जासूस पकड़ा गया है? क्या उस के पास लिफाफे बरामद हुए हैं? क्या वह लिफाफे किसी मिनिस्टर आफ स्टेट और पार्लियामेंट के मेम्बर के हैं और अगर हैं तो वह मिनिस्टर आफ स्टेट और पार्लियामेंट के मेम्बर कौन हैं? यह देख की रक्षा का मामला है। यह पाकिस्तानी जासूस से सम्बन्धित है। मैं नहीं चाहता कि सारे सदन के मेम्बरो पर या मिनिस्ट्रों पर कोई उंगली उठाए। इसलिए मैं समझता हूँ कि सरकार को इस पर ध्यान देना चाहिए।

श्री हुकम चन्द कच्छबाब (मुरैना) :
पत्रों को गायब किया जा रहा है।

SHRI SAMAR GUHA (Contal): I also wanted to raise the same or similar points. Mr. Vajpayee has covered the main point. The issue involved is that two letters are supposed to have been written—one by a

Minister of State of the Union Government and the other by a Member of Parliament. The first point is, on this whether it is a fact or not, Government must come out with a statement. They must verify the position whether it is a fact or not. Unless and until Government deny those two letters seized from the possession of the Pakistani spy—one written by a Minister of the Union Government and the other by a Member of Parliament—we have to accept that the report that has appeared in the Press is correct. If that report is correct, then the important point is whether there is any complicity with the Pakistani spy, whether there is any direct involvement of any hon. Minister or any hon. Member of this House with the Pakistani spy. Unless and until it is refuted, it can be said that there is a possibility... (Interruptions). I use the word 'possibility'. Unless and until it is refuted by the Government, unless and until clarification is given by the Government, it can be said that there is a possibility of complicity and involvement of either the hon. Minister or the hon. Member with the Pakistani spy.

Then there is also the question whether such persons have the right to sit in the House, whether their presence here is not derogatory. You, Sir, as Speaker of the House, can decide whether such a Minister or a Member should sit in the House or not unless and until the allegations made against them are clarified.

I, therefore, urge upon you to ask the Government to make a statement whether the report that has appeared in the Press is correct or not.

Then, Sir, it has appeared in the Press that Government has taken measures for the security of the Home Minister and also certain other Ministers and important leaders against the reported threat by Black December. It has also appeared in the Press that some lakes in Bombay are being guarded by the police because of the

threat of poisoning them. When reports are coming in this manner, the Minister should come out with a statement whether there is any real threat by the Black December and if there is a real threat, the country should be alerted about it.

SHRI KRISHNA CHANDRA HALDER (Ausgram): Chandigarh is a Union Territory. Our leader, Mr. Hari Kishan Singh Surjit, with 250 volunteers came in a procession to place their demands regarding price rise, unemployment problem and power crisis etc., but instead of having a discussion, they were arrested. So, I want that the Home Minister should make a statement and also release all these persons.

SHRI S. M. BANERJEE (Kanpur): Sir, with your permission I would like to invite your kind attention to the press reports that have appeared in yesterday's papers that the Pay Commission has already made recommendations and that Rs. 200 crores would be needed to implement the recommendations of the Pay Commission...

MR. SPEAKER: I thought it was the other one... (Interruptions). I do not like this.

SHRI P. K. DEO (Kalahandi): Sir, he is on Pay Commission...

SHRI S. M. BANERJEE: I have not finished...

SHRI JYOTIRMOY BOSU (Diamond Harbour): The Congress Government has become a minority government in Orissa. Now, they are conspiring for a President rule there.

MR. SPEAKER: I have not permitted you to speak.

SHRI S. M. BANERJEE rose—

SHRI P. K. DEO: Sir, he is speaking on the Pay Commission and not on Orissa affair.

MR. SPEAKER: Along with him there are many other friends—there are five or six of them and they are being asked in the order in which their notices came.

SHRI S. M. BANERJEE: I would request that you are aware... I wish the Labour Minister were here...

MR. SPEAKER: Kindly do not do it. Resignation in Orissa is not concerned with the Labour Minister.

SHRI S. M. BANERJEE: Under 377, I have sent you three points.

About Orissa, we got the news over All India Radio that the Orissa Government has tendered its resignation. I want the Government to make a statement.

अध्यक्ष महोदय : रेजिगनेशन तो होते रहते हैं..... (ध्यवधान).....

SHRI P. K. DEO: Sir, in Orissa after 23 dissident MLAs have come back to their parent parties from the Congress Party, the ruling Party has been reduced to a minority. The composition of the Legislative Assembly of Orissa...

MR. SPEAKER: What do you want?

SHRI P. K. DEO: It has now reverted to the pre-defection period or to the post-election period. So, the present composition of the Orissa Assembly reflects the will of the people. After these resignations were sent to the Speaker, an after thought came to the mind of the Chief Minister and she has submitted her resignation and she has no right to advise the Governor the dissolution of the Assembly because she does not enjoy the confidence of the House. She has lost the majority... (Interruptions). My statement is only this, Sir. There is the Rajya Sabha by-election which is to take place today. There is a straight fight between congress candidate and the opposition. That will prove that the ruling party is in